

**State v. Rajat Pal**  
**FIR No. 93/2018**  
**PS Inder Puri**  
**U/s 498A/304B IPC**  
07.08.2020

Vide order nos.5837-5927/D&S/J/NDD/2020 dt. 30.05.2020 & 5931-6021/D&S/J/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no.R-1347/DHC/2020 dated 29.05.2020 and in continuation of the previous office order nos.4243-4333/D&S/J/NDD/2020 dated 01.04.2020, 4407-4426/D&S/J/NDD/2020 dated 10.04.2020, 4518-4608/D&S/J/NDD/2020 dated 15.04.2020, 5111-5200/D&S/J/NDD/2020 dated 03.05.2020, 6364-6454/D&S/J/NDD/2020 dated 16.05.2020, 6326-6415/D&S/J/NDD/2020 dated 15.06.2020 and 1977-2009/DHC/2020 dated 30.07.2020 to combat the pandemic of COVID 19.

Present: Sh. Irfan Ahmed, Ld. Addl. PP for the State.  
Sh. Shrey Sherawat, Ld. Counsel for the applicant/accused.  
Proceedings done through video conferencing.

It is certified that the link was working properly and no grievance was agitated by either of the counsel in this regard.

Present is an application moved on behalf of applicant/accused for grant of bail. It is submitted that the applicant/accused, aged about 24 years, has been falsely implicated in the present case with ulterior motive only to harass him. It is submitted that he is languishing in j.c since 27.05.2018. It is further submitted that the present case is at the stage of recording of prosecution evidence and trial in the instant matter is likely to consume considerable time. It is submitted that there are material contradictions in the testimony of star witnesses i.e mother and father of the deceased. It is forcefully argued that the mother of the deceased in her statement before the SDM has not made any allegations regarding beatings given by the accused to the deceased. It is further pointed out that in her testimony before the court, the mother of the deceased has disclosed that her statement was recorded at 7-8 a.m whereas the FIR was recorded in the instant matter at 4.30 p.m. It is submitted that it is a case of acute depression which propelled the victim to commit suicide as the victim was an HIV patient. It is submitted that accused cannot be held guilty for the unfortunate suicide committed by the deceased. It is submitted that there is no allegation of dowry demand from the side of the accused. It is submitted that allegations against the accused are all vague in nature. Hence, he is entitled to be released on bail.

Ld. Addl. PP has vehemently opposed the bail application arguing that both the star witnesses have supported the case of the prosecution. It is submitted that they have testified that the accused used to demand money and beat up the victim. It is submitted that the demand of money coupled with the harassment/beatings establishes the

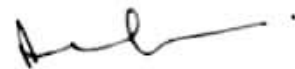


released on bail.

Ld. Addl. PP has vehemently opposed the bail application arguing that applicant/accused is an active member of the syndicate indulged in manufacture and supply of illegal arms and ammunition. It is submitted that after his arrest, 31 illegal semi-automatic pistols have been recovered from his possession and he also admitted that he had already handed over 5/6 big consignments of pistols through his carriers. It is submitted that other remaining accused persons are yet to be arrested and if applicant/accused is released on bail, he may jump the bail and can influence the fair course of trial.

In the instant, as per the case of prosecution, a huge haul of illegal weapons has been recovered from the house of the applicant/accused at his instance, which goes a long way against his plea of false implication. The menace of illegal weapons is a serious threat to the peace and safety of the society. Considering the seriousness of allegations, I do not find it to be a fit case to grant bail to the applicant/accused, hence, his bail application stands rejected.

Application is disposed off accordingly.



**(Dharmender Rana)**  
**ASJ-02/NDD/PHC/ND**  
**07.08.2020**

**State v. Noor Hasan**  
**FIR No. 13/2020**  
**PS Special Cell**  
**U/s 25/54/59 Arms Act**  
07.08.2020

Vide order nos.5837-5927/D&S/J/NDD/2020 dt. 30.05.2020 & 5931-6021/D&S/J/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no.R-1347/DHC/2020 dated 29.05.2020 and in continuation of the previous office order nos.4243-4333/D&S/J/NDD/2020 dated 01.04.2020, 4407-4426/D&S/J/NDD/2020 dated 10.04.2020, 4518-4608/D&S/J/NDD/2020 dated 15.04.2020, 5111-5200/D&S/J/NDD/2020 dated 03.05.2020, 6364-6454/D&S/J/NDD/2020 dated 16.05.2020, 6326-6415/D&S/J/NDD/2020 dated 15.06.2020 and 1977-2009/DHC/2020 dated 30.07.2020 to combat the pandemic of COVID 19.

Present: Sh. Irfan Ahmed, Ld. Addl. PP for the State.  
Sh. Naiem Ahmed, Ld. counsel for applicant/accused.  
Proceedings done through video conferencing.

It is certified that the link was working properly and no grievance was agitated by either of the counsel in this regard.

Present is an application moved on behalf of applicant/accused for grant of bail. It is submitted that applicant/accused is languishing in jail since 19.01.2020 without committing any wrong on his part. It is submitted that his name has not been mentioned in the FIR and he was lifted by the police from the front of his house on the disclosure statement of main accused Sanjeev @ Munna. It is submitted that nothing has been recovered from his possession or at his instance and he has nothing to do in the present case. It is submitted that his grandfather has lodged a complaint to the Chief Minister of Uttar Pradesh, DGP Lucknow Uttar Pradesh, District Magistrate District Meerut U.P, Commissioner Meerut and Human Rights Commission New Delhi regarding his false arrest in the present case. It is submitted that the charge-sheet in the present case has already been filed, hence, no fruitful purpose would be served by keeping him behind the bars. It is argued that he is entitled to be



**FIR No.154/2020**  
**P.S Special Cell**

**State Vs. Mohinder Pal Singh, Gurtej Singh and Raj Kumar @  
Lovepreet @ Lovely**

07.08.2020

Vide order nos.5837-5927/D&SJ/NDD/2020 dt. 30.05.2020 & 5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no.R-1347/DHC/2020 dated 29.05.2020 and in continuation of the previous office order nos.4243-4333/D&SJ/NDD/2020 dated 01.04.2020, 4407-4426/D&SJ/NDD/2020 dated 10.04.2020, 4518-4608/D&SJ/NDD/2020 dated 15.04.2020, 5111-5200/D&SJ/NDD/2020 dated 03.05.2020, 6364-6454/D&SJ/NDD/2020 dated 16.05.2020, 6326-6415/D&SJ/NDD/2020 dated 15.06.2020 and 1977-2009/DHC/2020 dated 30.07.2020 to combat the pandemic of COVID 19.

Present: Sh. Irfan Ahmed, Ld. Addl. PP for the State.  
IO ACP Jasbir Singh.  
All three accused persons produced from JC through VC.

Proceedings done through video conferencing.

An application has been moved by the IO seeking thirty days judicial Custody remand of accused Mohinder Pal Singh, Gurtej Singh and Raj Kumar @ Lovepreet @ Lovely.

Considering the nature of investigation required to be conducted, the abovementioned accused persons are remanded to Judicial Custody till 05.09.2020

Application disposed of accordingly.

Copy of the order be given dasti.

  
**(Dharmender Rana)**  
**ASJ-02/NDD/PHC/ND**  
**07.08.2020**

prosecution case. It is further submitted that even on an earlier occasion the applicant/accused has stabbed the victim, so much so that a case u/s 326 IPC was also registered against him for which he is still facing trial.

It is a settled proposition of law that at this stage the court is not required to make a threadbare analysis of the evidence. Suffice it would be to state that both the star witnesses have testified that the victim was subjected to harassment and beatings by the accused and accused used to demand money from the victim. A minute dissection of the evidence available on record is not required to be carried out at this stage. The mother of the deceased/PW1 and father of deceased/PW2 have testified on oath that the victim was beaten up and harassed by the applicant/accused and they have made serious allegations against the applicant/accused. Therefore, it cannot be contended that the star witnesses have not supported the case of the prosecution in the witness box.

Considering the seriousness of allegations and enormity of charge, I do not find it fit to release the applicant/accused on bail. Hence, his bail application stands rejected.

It is relevant to mention here that nothing contained in this order shall be construed as an expression on the merits of the case.

The application is accordingly disposed off.

Copy of the order be given dasti to the parties.



**(Dharmender Rana)**  
**ASJ-02/NDD/PHC/ND**  
**07.08.2020**

**State v. Amit Panwar**  
**FIR No. 166/2020**  
**PS Special Cell**  
**U/s 419/420/468/471 IPC**  
**& 66/66C/66D/71/74 of IT Act**  
**07.08.2020**

Vide order nos.5837-5927/D&SJ/NDD/2020 dt. 30.05.2020 & 5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no.R-1347/DHC/2020 dated 29.05.2020 and in continuation of the previous office order nos.4243-4333/D&SJ/NDD/2020 dated 01.04.2020, 4407-4426/D&SJ/NDD/2020 dated 10.04.2020, 4518-4608/D&SJ/NDD/2020 dated 15.04.2020, 5111-5200/D&SJ/NDD/2020 dated 03.05.2020, 6364-6454/D&SJ/NDD/2020 dated 16.05.2020, 6328-6415/D&SJ/NDD/2020 dated 15.06.2020 and 1977-2009/DHC/2020 dated 30.07.2020 to combat the pandemic of COVID 19.

**Present:** Sh. Irfan Ahmed, Ld. Addl. PP for the State.  
Sh. Lavkesh Bhambhani, Ld. counsel for applicant/accused.  
Sh. Ayush Jain and Sh. Tushar Thakur, Ld. counsel for complainant.

Proceedings done through video conferencing.


It is certified that link was working properly and no grievance was agitated by either of the counsel in this regard.

Present is an application moved on behalf of applicant/accused for grant of bail.

Ld. counsel for applicant/accused submits that he wishes to withdraw the present bail application.

In view of the submissions made, the present bail application is dismissed as withdrawn.

Application is accordingly disposed off.

  
**(Dharmender Rana)**  
**ASJ-02/NDD/PHC/ND**  
**07.08.2020**

**ED v. Nitin Jayantilal Sandesara & Ors**  
**U/s PMLA**  
**07.08.2020**

Vide order nos.5837-5927/D&SJ/NDD/2020 dt. 30.05.2020 & 5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no.R-1347/DHC/2020 dated 29.05.2020 and in continuation of the previous office order nos.4243-4333/D&SJ/NDD/2020 dated 01.04.2020, 4407-4426/D&SJ/NDD/2020 dated 10.04.2020, 4518-4608/D&SJ/NDD/2020 dated 15.04.2020, 5111-5200/D&SJ/NDD/2020 dated 03.05.2020, 6364-6454/D&SJ/NDD/2020 dated 16.05.2020 and 6326-6415/D&SJ/NDD/2020 dated 15.06.2020 to combat the pandemic of COVID 19.

Present: Sh. Zoheb Hussain, Ld. counsel for ED.  
Sh. Prem Malik, Deputy Director, ED.  
Sh. Vikram Chaudhri, Ld. Senior Advocate and Sh. Hemant Shah, Ld. counsel for the accused.  
Proceedings done through video conferencing.

It is certified that the link was working properly and no grievance was agitated by either of the counsel in this regard.

Present is an application moved on behalf of Enforcement Directorate for early disposal of application moved on behalf of ED for declaring the accused as Fugitive Economic Offenders.

Ld. counsel for the accused seeks some time to file reply to the instant application.

Ld. counsel for the accused is directed to file reply to the instant application, well before the next date of hearing with advance copy to the Ld. counsel for ED, so that there is no unnecessary delay in hearing the arguments.

List the matter for reply and arguments on the pending applications on **18.08.2020**.

  
**( Dharmender Rana)**  
**ASJ-02/NDD/PHC/ND**  
**07.08.2020**

**CA No.18/19**  
**Case no.15/2019**  
**Digamber Singh Vs. State**

07.08.2020

Vide order nos.5837-5927/D&SJ/NDD/2020 dt. 30.05.2020 & 5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no.R-1347/DHC/2020 dated 29.05.2020 and in continuation of the previous office order nos.4243-4333/D&SJ/NDD/2020 dated 01.04.2020, 4407-4426/D&SJ/NDD/2020 dated 10.04.2020, 4518-4608/D&SJ/NDD/2020 dated 15.04.2020, 5111-5200/D&SJ/NDD/2020 dated 03.05.2020, 6364-6454/D&SJ/NDD/2020 dated 16.05.2020, 6326-6415/D&SJ/NDD/2020 dated 15.06.2020 and 1977-2009/DHC/2020 dated 30.07.2020 to combat the pandemic of COVID 19.

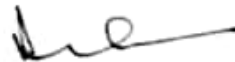
In compliance with the work suspension orders of Hon'ble High Court of Delhi, matters listed on 23.04.2020 & 16.06.2020 were adjourned for 07.08.2020.

Present: None for the appellant.

Sh. Irfan Ahmed, Ld. Addl. PP for the State through video conferencing.

Ahlmad has not informed the appellant, either telephonically or through email. Ahlmad is warned to be careful in future.

Issue notice to the appellant and his counsel for 01.10.2020.



**(Dharmender Rana)**  
**ASJ-02/NDD/PHC/ND**  
**07.08.2020**



**Case no. 6/2018**  
**CC No. 26/17**  
**Laxman Vs. Sunil Dutt Sharma**

07.08.2020

Vide order nos.5837-5927/D&SJ/NDD/2020 dt. 30.05.2020 & 5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no.R-1347/DHC/2020 dated 29.05.2020 and in continuation of the previous office order nos.4243-4333/D&SJ/NDD/2020 dated 01.04.2020, 4407-4426/D&SJ/NDD/2020 dated 10.04.2020, 4518-4608/D&SJ/NDD/2020 dated 15.04.2020, 5111-5200/D&SJ/NDD/2020 dated 03.05.2020, 6364-6454/D&SJ/NDD/2020 dated 16.05.2020, 6326-6415/D&SJ/NDD/2020 dated 15.06.2020 and 1977-2009/DHC/2020 dated 30.07.2020 to combat the pandemic of COVID 19.

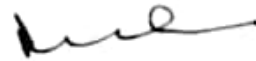
**In compliance with the work suspension orders of Hon'ble High Court of Delhi, matters listed on 23.04.2020 & 16.06.2020 were adjourned for 07.08.2020.**

**Present:** None for the complainant.

Sh. Irfan Ahmed, Ld. Addl. PP for the State through video conferencing.

None has appeared on behalf of the complainant. However, due to the present pandemic Covid-19 situation, no adverse order is being passed against the complainant.

Put up for pre-summoning CE on 01.10.2020.



**(Dharmender Rana)**  
**ASJ-02/NDD/PHC/ND**  
**07.08.2020**

**CR No.29/2020**  
**Rama Devi Vs. State & Anr**

07.08.2020

Vide order nos.5837-5927/D&SJ/NDD/2020 dt. 30.05.2020 & 5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no.R-1347/DHC/2020 dated 29.05.2020 and in continuation of the previous office order nos.4243-4333/D&SJ/NDD/2020 dated 01.04.2020, 4407-4426/D&SJ/NDD/2020 dated 10.04.2020, 4518-4608/D&SJ/NDD/2020 dated 15.04.2020, 5111-5200/D&SJ/NDD/2020 dated 03.05.2020, 6364-6454/D&SJ/NDD/2020 dated 16.05.2020, 6326-6415/D&SJ/NDD/2020 dated 15.06.2020 and 1977-2009/DHC/2020 dated 30.07.2020 to combat the pandemic of COVID 19.

In compliance with the work suspension orders of Hon'ble High Court of Delhi, matters listed on 23.04.2020 & 16.06.2020 were adjourned for 07.08.2020.

Present: None for the revisionist.

Sh. Irfan Ahmed, Ld. Addl. PP for the State/R-1 through video conferencing.

Despite telephonic information and email (Copy of the email is placed on record), none has appeared on behalf of the revisionist.

Process issued to the respondents on the LDOH not received back due to lockdown.

Issue fresh notice to respondents in terms of previous order on filing of PF/RC for 01.10.2020.

  
(Dharmender Rana)  
ASJ-02/NDD/PHC/ND  
07.08.2020

**CR No.26/2020**  
**Surender Vs. State & Anr**

07.08.2020

Vide order nos.5837-5927/D&SJ/NDD/2020 dt. 30.05.2020 & 5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no.R-1347/DHC/2020 dated 29.05.2020 and in continuation of the previous office order nos.4243-4333/D&SJ/NDD/2020 dated 01.04.2020, 4407-4426/D&SJ/NDD/2020 dated 10.04.2020, 4518-4608/D&SJ/NDD/2020 dated 15.04.2020, 5111-5200/D&SJ/NDD/2020 dated 03.05.2020, 6364-6454/D&SJ/NDD/2020 dated 16.05.2020, 6326-6415/D&SJ/NDD/2020 dated 15.06.2020 and 1977-2009/DHC/2020 dated 30.07.2020 to combat the pandemic of COVID 19.

In compliance with the work suspension orders of Hon'ble High Court of Delhi, matters listed on 23.04.2020 & 16.06.2020 were adjourned for 07.08.2020.

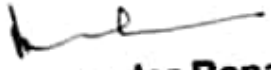
Present: None for the revisionist.

Sh. Irfan Ahmed, Ld. Addl. PP for the State/R-1 through video conferencing.

Despite telephonic information and email (Copy of the email is placed on record), none has appeared on behalf of the revisionist.

Process issued to the respondents on the LDOH not received back due to lockdown.

Issue fresh notice to respondents in terms of previous order on filing of PF/RC for 01.10.2020.

  
(Dharmender Rana)  
ASJ-02/NDD/PHC/ND  
07.08.2020

**SC No.12/19**  
**Case no.173/2019**  
**FIR No.120/17**  
**State Vs. Closure Report**  
**PS:Vasant Kunj**

07.08.2020

Vide order nos.5837-5927/D&SJ/NDD/2020 dt. 30.05.2020 & 5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no.R-1347/DHC/2020 dated 29.05.2020 and in continuation of the previous office order nos.4243-4333/D&SJ/NDD/2020 dated 01.04.2020, 4407-4426/D&SJ/NDD/2020 dated 10.04.2020, 4518-4608/D&SJ/NDD/2020 dated 15.04.2020, 5111-5200/D&SJ/NDD/2020 dated 03.05.2020, 6364-6454/D&SJ/NDD/2020 dated 16.05.2020, 6326-6415/D&SJ/NDD/2020 dated 15.06.2020 and 1977-2009/DHC/2020 dated 30.07.2020 to combat the pandemic of COVID 19.

**Present:** Ms. Harini Raghupathy, Ld. Counsel for the complainant through video conferencing.  
Sh. Irfan Ahmed, Ld. Addl. PP for the State through video conferencing.

Proceedings done through video conferencing.

An application for early hearing has been moved on behalf of the applicant/complainant.

At this stage, it is submitted by the Ld. Counsel for the applicant/complainant that she is not pressing the said application.

In view of the submission of the Ld. Counsel for the applicant/complainant, the present application is dismissed as withdrawn.

Put up on date already fixed i.e **11.09.2020**.

  
**(Dharmender Rana)**  
**ASJ-02/NDD/PHC/ND**  
**07.08.2020**

**CA No.39/2020**  
**Madhu Vasisht Vs. Anil Vashist**

07.08.2020

Vide order nos.5837-5927/D&SJ/NDD/2020 dt. 30.05.2020 & 5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no.R-1347/DHC/2020 dated 29.05.2020 and in continuation of the previous office order nos.4243-4333/D&SJ/NDD/2020 dated 01.04.2020, 4407-4426/D&SJ/NDD/2020 dated 10.04.2020, 4518-4608/D&SJ/NDD/2020 dated 15.04.2020, 5111-5200/D&SJ/NDD/2020 dated 03.05.2020, 6364-6454/D&SJ/NDD/2020 dated 16.05.2020, 6326-6415/D&SJ/NDD/2020 dated 15.06.2020 and 1977-2009/DHC/2020 dated 30.07.2020 to combat the pandemic of COVID 19.

**Fresh appeal received by way of assignment. It be checked and registered.**

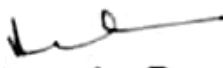
Present: Appellant in person with Ld.Counsel Ms. Mrinalini Sen through video conferencing.  
Sh. Irfan Ahmed, Ld. Addl. PP for the State through video conferencing.  
Proceedings done through video conferencing.

It is certified that the link was working properly and no grievance was agitated by either of the counsel in this regard.

Heard. Perused.

Let notice of appeal alongwith application be issued to the respondent on filing PF/RC for 06.10.2020. Steps be taken within time.

TCR be requisitioned for the date fixed.

  
**(Dharmender Rana)**  
**ASJ-02/NDD/PHC/ND**  
**07.08.2020**

**SC No.97/18  
Case no.438/18  
FIR No.76/2018  
PS:Special Cell  
State Vs. Shamshad**

07.08.2020

Vide order nos.5837-5927/D&SJ/NDD/2020 dt. 30.05.2020 & 5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no.R-1347/DHC/2020 dated 29.05.2020 and in continuation of the previous office order nos.4243-4333/D&SJ/NDD/2020 dated 01.04.2020, 4407-4426/D&SJ/NDD/2020 dated 10.04.2020, 4518-4608/D&SJ/NDD/2020 dated 15.04.2020, 5111-5200/D&SJ/NDD/2020 dated 03.05.2020, 6364-6454/D&SJ/NDD/2020 dated 16.05.2020, 6326-6415/D&SJ/NDD/2020 dated 15.06.2020 and 1977-2009/DHC/2020 dated 30.07.2020 to combat the pandemic of COVID 19.


**In compliance with the work suspension orders of Hon'ble High Court of Delhi, matters listed on 23.04.2020 & 16.06.2020 were adjourned for 07.08.2020.**

**Present:** Sh. Irfan Ahmed, Ld. Addl. PP for the State through video conferencing.

**Accused persons are absent.**

None has appeared on behalf of the accused. However, due to the present pandemic Covid-19 situation, no adverse order is being passed against the accused.

Put up for PE on 01.10.2020.

  
**(Dharmender Rana)  
ASJ-02/NDD/PHC/ND  
07.08.2020**

**Rahul Goswami Vs. State**  
**CR No.22/20**

07.08.2020

Vide order nos.5837-5927/D&S.J/NDD/2020 dt. 30.05.2020 & 5931-6021/D&S.J/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no.R-1347/DHC/2020 dated 29.05.2020 and in continuation of the previous office order nos.4243-4333/D&S.J/NDD/2020 dated 01.04.2020, 4407-4426/D&S.J/NDD/2020 dated 10.04.2020, 4518-4608/D&S.J/NDD/2020 dated 15.04.2020, 5111-5200/D&S.J/NDD/2020 dated 03.05.2020, 6364-6454/D&S.J/NDD/2020 dated 16.05.2020, 6326-6415/D&S.J/NDD/2020 dated 15.06.2020 and 1977-2009/DHC/2020 dated 30.07.2020 to combat the pandemic of COVID 19.

**In compliance with the work suspension orders of Hon'ble High Court of Delhi, matters listed on 23.04.2020 & 16.06.2020 were adjourned for 07.08.2020.**

Present: Sh.Tushar Sharma, Ld. Counsel for the revisionist through video conferencing.

Sh. Irfan Ahmed, Ld. Addl. PP for the State through videoconferencing.

Proceedings done through video conferencing.

It is certified that the link was working properly and no grievance was agitated by either of the counsel in this regard.

Adjournment is sought by the Ld. Counsel for the revisionist for arguments.

At request, put up for arguments on **01.10.2020**.

TCR be requisitioned one day before the NDOH.

  
**(Dharmender Rana)**  
**ASJ-02/NDD/PHC/ND**  
**07.08.2020**

**Bail Application No.429/2020**  
**State Vs. Shahnawaz & Ors.**  
**FIR No.20/2020**  
**U/s. 308/34 IPC**  
**PS : Kishangarh**

**07.08.2020**

*Vide order No. 7380-7469/Judl./D&SJ/NDD/2020 dated 31.07.2020 and in continuation of earlier office order No.7070/7159/Judl./D&SJ/NDD/2020 dated 14.07.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today to hear and dispose of fresh bail/urgent criminal applications and pending bail applications pertaining to New Delhi District Sessions Division.*

**Present :** Ms. Himanshi Singh , Ld. Counsel for applicant/accused (through Video Conferencing)

Sh. S.K. Tripathi, Ld. Addl. PP for State.

Three victims Sh. Anil Mandal Mohd. Aslam and Mohd. Abdul along with IO SI Sanjay Indora (through Video Conferencing).

E-reply of IO has been filed.

Heard. Perused.

1. On submission of Id. Counsel for the applicant, three victims Anil Mandal, Mohd. Aslam and Mohd. Abdul (three victims out of four) have confirmed the factum of settlement and have submitted that matter has been amicably settled in terms of compromise deed executed between the applicant and four injured including them and they have received (proportionately) a sum of Rs.75,000/-from the applicant and the balance of Rs.1,75,000 is to be paid by the applicant at the time of quashing of the FIR & proceedings emanating therefrom. Ld. Counsel for the applicant and victims present submit that the said compromise deed has been signed by all the four victims. Copy of said compromise deed is at running page no.8 to 10 of the paper book.

Contd....2



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2. Ld. Counsel for the applicant submitted that she has instructions to say on behalf of applicant that applicant shall comply with the terms of the settlement deed and shall make the balance payment at the time of the quashing of the present case FIR and proceedings emanating therefrom.

3. Considering the aforesaid facts and circumstances of the case and in view of the compromise, it is ordered that in the event of arrest accused be released on bail on furnishing personal bond in the sum of Rs.20,000/- with one surety of lime amount to the satisfaction of IO/SHO concerned. However the applicant is directed to comply with the terms of compromise deed and further directed to cooperate with the investigation and not to tamper with the evidence and in case it is prima-facie brought to the notice of the court that the applicant is violating the said terms, his anticipatory bail will be liable to be canceled.

4. Application is accordingly disposed of. Dasti to all concerned.

5. Bail file be consigned to record room.

6. It is certified that video conferencing was held in an uninterrupted manner and during the proceedings, no objections were raised regarding the connectivity i.e. audio or visual quality.

**(Ashutosh Kumar)**  
**Roster Judge**  
**ASJ-01/Special Court**  
**POCSO/ NDD/PHC/ND/07.08.2020/HS**

**Bail Application No.1552/20**  
**State Vs. Ram Chander @ Bhurelal**  
**FIR No.386/19**  
**U/s. 498A/406/377/34 IPC**  
**PS : V.K. (South)**

**07.08.2020**

*Vide order No. 7380-7469/Judl./D&SJ/NDD/2020 dated 31.07.2020 and in continuation of earlier office order No.7070/7159/Judl./D&SJ/NDD/2020 dated 14.07.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today to hear and dispose of fresh bail/urgent criminal applications and pending bail applications pertaining to New Delhi District Sessions Division.*

**Present :** Sh. Sanjay Kathuria, Ld. Counsel for applicant/accused Ram Chander @ Bhurelal (through Video Conferencing).

Sh. S.K. Tripathi, Ld. Addl. PP for State.

Ms. Shriya Maini, Ld. Counsel for complainant (through Video Conferencing).

E-reply of SI Sandeep Yadav, PS Vasant Kunj (S) has been filed.

Heard. Perused.

Ld. Counsel for applicant has submitted that the father-in-law, mother-in-law and sister-in-law of the complainant were granted 7 days advance pre-arrest notice vide order dated 31.07.2020 of Sh. Sanjay Khanagwal, Ld. Roster Judge, PHC, New Delhi and has submitted that the applicant being the father-in-law of the married sister of husband of the complainant (who was married prior to the marriage of the complainant) may be granted similar relief.

Considering the totality of facts and circumstances, the **applicant/accused Ram Chander @ Bhurelal** is also granted similar relief as was granted to the aforesaid

three other co-accused persons and the investigating agency is directed to give 7 days advance pre-arrest notice to the applicant, in case if it decides to arrest the applicant. The applicant shall join the investigation as and when required and cooperate in the same and shall not tamper with the evidence. It is made clear that in case the applicant violates the said terms, the protection granted to him shall be liable to be vacated.

Application is accordingly disposed of. Dasti to all concerned.

Bail application file be consigned to the Record Room.

It is certified that video conferencing was held in an uninterrupted manner and during the proceedings, no objections were raised regarding the connectivity i.e. audio or visual quality.

**(Ashutosh Kumar)**  
**Roster Judge/ASJ-01/Special Court**  
**POCSO/ NDD/PHC/ND/07.08.2020/D**

**Bail Application No.1556/20**  
**State Vs. Gajender Mahlawat**  
**FIR No.314/20**  
**U/s. 308/323/341/342/427/334 IPC**  
**PS : Kishangarh**

**07.08.2020**

*Vide order No. 7380-7469/Judl./D&SJ/NDD/2020 dated 31.07.2020 and in continuation of earlier office order No.7070/7159/Judl./D&SJ/NDD/2020 dated 14.07.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today to hear and dispose of fresh bail/urgent criminal applications and pending bail applications pertaining to New Delhi District Sessions Division.*

**Present :** Sh. Sanjiv Dagar, Ld. Counsel for applicant/accused Gajender Mahlawat (through Video Conferencing).

Sh. S.K. Tripathi, Ld. Addl. PP for State.

IO/SI L. Kipgen, PS Kishangarh, New Delhi.

E-reply of IO/SI L. Kipgen has been filed.

Heard. Perused.

Ld. Counsel for applicant has submitted that out of the four accused persons, one accused Ajay @ Kallu was granted regular bail vide order dated 18.06.2020 by this Court, another accused Sandeep was granted regular bail vide order dated 31.07.2020 by Hon'ble Delhi High Court (at running page No.13 and 14 of the paperbook) and the 3<sup>rd</sup> accused Jitender was granted interim protection from arrest vide order 25.06.2020 of Sh. Sanjay Khanagwal, Ld. Roster Judge, PHC, New Delhi (at running page No.15 of the paper book) which is continuing and has accordingly prayed that the applicant may also be granted anticipatory bail as it was actually a water dispute in the village, resulting into lodging of the present case FIR.

Ld. Addl. PP assisted with IO has strongly opposed the bail application and has submitted that two of the accused persons were granted regular bail and 3<sup>rd</sup>

accused was granted interim protection on the ground of medical condition of his father and hence there is no parity of the case of the applicant with the case of the aforesaid co-accused persons. He has further submitted that the accused party has extended threats to the victim and on a written complaint, DD No.64A dated 12.07.2020 has been lodged in the PS Kishangarh. He has further submitted that the vehicle used in the commission of offences and the weapon of offence are to be recovered and custodial interrogation of the applicant is needed. He has lastly submitted that the applicant is involved in two other cases vide FIR No.569/18, PS Mehrauli u/s 3/4 Public Gambling Act and FIR No.581/17, PS Vasant Kunj (North) u/s 135 Electricity Act.

Prima facie I find force in the submissions of the Ld. Addl. PP for State. Out of the three other accused persons, two have been granted regular bail and one accused has been granted interim protection on the ground of illness of his father. No such ground has been raised on behalf of the applicant. Further it is well settled that anticipatory bail is on different footing than regular bail. There is no parity of the case of applicant with the cases of other three co-accused.

Considering the totality of aforesaid facts and circumstances and in view of the aforesaid submissions of Ld. Addl. PP, no justifiable ground to grant anticipatory bail to applicant is made out. Accordingly application is dismissed and disposed of. Dasti to all concerned.

Bail application file be consigned to the Record Room.

It is certified that video conferencing was held in an uninterrupted manner and during the proceedings, no objections were raised regarding the connectivity i.e. audio or visual quality.

**(Ashutosh Kumar)**  
**Roster Judge/ASJ-01/Special Court**  
**POCSO/ NDD/PHC/ND/07.08.2020/D**

**Bail Application No.1555/20**  
**State Vs. Mohd. Salim @ Saleem**  
**FIR No.1039/14**  
**U/s. 392/34 IPC**  
**PS : Counnaught Place**

**07.08.2020**

*Vide order No. 7380-7469/Judl./D&SJ/NDD/2020 dated 31.07.2020 and in continuation of earlier office order No.7070/7159/Judl./D&SJ/NDD/2020 dated 14.07.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today to hear and dispose of fresh bail/urgent criminal applications and pending bail applications pertaining to New Delhi District Sessions Division.*

**Present :** Sh. S.K. Pandey, Ld. Counsel for applicant/accused Mohd. Salim @ Saleem (through Video Conferencing).

Sh. S.K. Tripathi, Ld. Addl. PP for State.

IO/SI Amit Kumar, PS Connaught Place (through Video Conferencing).

E-reply of SI Amit Kumar has been filed.

Heard. Perused.

Ld. Counsel for applicant has submitted that after dismissal of his previous bail application vide order dated 03.07.2020 by this Court, the applicant has spent further time in custody and that the present application for grant of bail has been moved against the order dated 05.08.2020 of Ms. Pragati, Ld. MM concerned vide which the bail application of the applicant was dismissed.

Although after dismissal of his previous bail application vide order dated 03.07.2020 of the applicant, technically the present bail application is maintainable since the applicant has spent further time in custody but since there is no substantial change in the circumstances and the grounds of rejection mentioned in the order dated 03.07.2020 are still existing, therefore in my considered opinion, the applicant does not

deserve to be enlarged on bail on merits.

As regards the submission of Ld. Counsel for applicant that he has filed the present bail application against the order dated 05.08.2020 of the concerned Ld. MM, admittedly the present bail application is not a revision petition and rather the application has merely exercised his right of moving this Sessions Court independently as per provision of Section 439 Cr.P.C.

Considering the totality of facts and circumstances and aforesaid reasons, the bail application is dismissed and disposed of. Dasti to all concerned.

It is certified that video conferencing was held in an uninterrupted manner and during the proceedings, no objections were raised regarding the connectivity i.e. audio or visual quality.

**(Ashutosh Kumar)**  
**Roster Judge/ASJ-01/Special Court**  
**POCSO/ NDD/PHC/ND/07.08.2020/D**

**Bail Application No.1551/20**  
**State Vs. Renu**  
**FIR No.386/19**  
**U/s. 498A/406/377/34 IPC**  
**PS : V.K. (South)**

**07.08.2020**

*Vide order No. 7380-7469/Judl./D&SJ/NDD/2020 dated 31.07.2020 and in continuation of earlier office order No.7070/7159/Judl./D&SJ/NDD/2020 dated 14.07.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today to hear and dispose of fresh bail/urgent criminal applications and pending bail applications pertaining to New Delhi District Sessions Division.*

**Present :** Sh. Sanjay Kathuria, Ld. Counsel for applicant/accused Renu (through Video Conferencing).

Sh. S.K. Tripathi, Ld. Addl. PP for State.

Ms. Shriya Maini, Ld. Counsel for complainant (through Video Conferencing).

E-reply of SI Sandeep Yadav, PS Vasant Kunj (S) has been filed.

Heard. Perused.

Ld. Counsel for applicant has submitted that the father-in-law, mother-in-law and sister-in-law of the complainant were granted 7 days advance pre-arrest notice vide order dated 31.07.2020 of Sh. Sanjay Khanagwal, Ld. Roster Judge, PHC, New Delhi and has submitted that the applicant being the married sister-in-law of the complainant who was married prior to the marriage of complainant, may be granted similar relief.

Considering the totality of facts and circumstances, the **applicant/accused Renu** is also granted similar relief as was granted to the aforesaid three other co-accused



persons and the investigating agency is directed to give 7 days advance pre-arrest notice to the applicant, in case if it decides to arrest the applicant. The applicant shall join the investigation as and when required and cooperate in the same and shall not tamper with the evidence. It is made clear that in case the applicant violates the said terms, the protection granted to her shall be liable to be vacated.

Application is accordingly disposed of. Dasti to all concerned.

Bail application file be consigned to the Record Room.

It is certified that video conferencing was held in an uninterrupted manner and during the proceedings, no objections were raised regarding the connectivity i.e. audio or visual quality.

**(Ashutosh Kumar)**  
**Roster Judge/ASJ-01/Special Court**  
**POCSO/ NDD/PHC/ND/07.08.2020/D**

**FIR No. 64/2018**  
**State Vs. Lalit Sukheja**  
**PS Special Cell**

07.08.2020

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State through VC.  
Sh. I.A. Hashmi, Ld. Counsel for applicant/accused Lalit  
Sukheja through VC.

Ld. Counsel for the accused submits that this is an application seeking interim bail for treatment of his father.

Reply filed by the IO. IO has submitted in the reply that he seeks some time to verify the documents annexed with the application.

Put up the application on 11.08.2020. Verification report be filed by next of hearing.

Order be uploaded on Delhi District Courts website.

**(Ajay Kumar Jain)**  
Special Judge-NDPS  
New Delhi/07.08.2020

**State Vs. Kuldeep Hudda**  
**Case No. CR/802/2019**

07.08.2020

File taken up on application for preponment of the present appeal.

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State through VC.

Ld. Addl. PP submits that this revision petition is fixed for 20.08.2020 however it appears that due to lockdown conditions, none will appear. Therefore, fresh notice be issued to parties for arguments on revision petition already fixed for 20.08.2020. Ld. Addl. PP submits that as per directions of Hon'ble High Court of Delhi, the courts are required to dispose of the criminal appeals and revisions as the matters of evidence could not be taken up because the accused could not be produced from jail.

Heard. Considering the submissions of Ld. Addl. PP, issue fresh notice to the revisionist as well as his counsel for arguments on 20.08.2020. The notice be sent through electronic mode as well as through IO. Assistant Ahlmad is also directed to send the copy of this order on the mobile number of counsel and the accused through WhatsApp as well as inform them about the order on telephone. Copy of this order be also sent to IO/SHO on WhatsApp for necessary compliance.

Order be uploaded on Delhi District Courts website.

**(Ajay Kumar Jain)**  
Special Judge-NDPS  
New Delhi/07.08.2020

**State Vs. Sundari Devi**  
**Case No. CR/830/2019**

07.08.2020

File taken up on application for preponment of the present appeal.

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State through VC.

Ld. Addl. PP submits that this revision petition is fixed for 20.08.2020 however it appears that due to lockdown conditions, none will appear. Therefore, fresh notice be issued to parties for arguments on revision petition already fixed for 20.08.2020. Ld. Addl. PP submits that as per directions of Hon'ble High Court of Delhi, the courts are required to dispose of the criminal appeals and revisions as the matters of evidence could not be taken up because the accused could not be produced from jail.

Heard. Considering the submissions of Ld. Addl. PP, issue fresh notice to the revisionist as well as his counsel for arguments on 20.08.2020. The notice be sent through electronic mode as well as through IO. Assistant Ahlmad is also directed to send the copy of this order on the mobile number of counsel and the accused through WhatsApp as well as inform them about the order on telephone. Copy of this order be also sent to IO/SHO on WhatsApp for necessary compliance.

Order be uploaded on Delhi District Courts website.

**(Ajay Kumar Jain)**  
Special Judge-NDPS  
New Delhi/07.08.2020

**Rampal Vs. State**  
**Case No. CA/48/2020**

07.08.2020

File taken up on application for preponment of the present appeal.

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State through VC.

Ld. Addl. PP submits that this appeal is fixed for 20.08.2020 however it appears that due to lockdown conditions, none will appear. Therefore, fresh notice be issued to parties for arguments on appeal already fixed for 20.08.2020. Ld. Addl. PP submits that as per directions of Hon'ble High Court of Delhi, the courts are required to dispose of the criminal appeals and revisions as the matters of evidence could not be taken up because the accused could not be produced from jail.

Heard. Considering the submissions of Ld. Addl. PP, issue fresh notice to the appellant as well as his counsel for arguments on 20.08.2020. The notice be sent through electronic mode as well as through IO. Assistant Ahlmad is also directed to send the copy of this order on the mobile number of counsel and the accused through WhatsApp as well as inform them about the order on telephone. Copy of this order be also sent to IO/SHO on WhatsApp for necessary compliance.

Order be uploaded on Delhi District Courts website.

**(Ajay Kumar Jain)**  
Special Judge-NDPS  
New Delhi/07.08.2020

**NCB Vs. Mohit Aggarwal**  
**Case No. SC/133/2020**

07.08.2020

Present: Sh. Rajesh Manchanda, Ld. SPP for NCB through VC.  
Sh. Sanjeev Vashist, Ld. Counsel for applicant/accused  
through VC.

This is an application for grant of interim bail. Ld. Counsel for accused submitted that accused is in JC since 12.01.2020 and there is nobody in the family to look after the pregnant wife and the mother who is psychiatric patient. Ld. Counsel submits that the condition of fetus in the womb is not good as umbilical cord is around the neck of child therefore, the wife requires utmost care. Ld. Counsel submits that presence of accused is required to take care of pregnant wife and ill mother. Therefore, he be released on interim bail for two months.

Ld. SPP for NCB submits that interim bail on the ground of pregnancy of wife has already been dismissed by Roster ASJ vide order dated 16.04.2020 and thereafter the regular bail application of this accused was dismissed by this court on 21.07.2020. Ld. SPP submits that medical documents of pregnant wife and mother verified. As per report of Dr. Amar Preet Singh, MD Neuropsychiatry and Dr. Anil Gaur, MD Psychiatry, the mother of accused was OPD patient and last visited one year before and Dr. Anil Gaur verified the documents and stated that presently she is not under his treatment. There is nothing in the reports that condition of mother is precarious. The wife of accused is stated to be pregnant however the ultrasound reports showing that fetus is normal. There is no complication in the condition of wife. Umbilical artery flow is also normal. Cord insertion is also normal. Ld. SPP submits that the condition of wife or mother of accused are normal and no exceptional circumstances made out for release of accused on interim bail in terms of order passed by Hon'ble High Court of Delhi in *Athar Parvez Vs. State Crl. Ref. 1/2015* passed vide order dated 26.02.2016. Ld. SPP further submits that even the guidelines dated

18.05.2020 of High Powered Committee of Hon'ble High Court are not applicable in the present case as there is recovery of commercial quantity of contraband. Furthermore, as the recovery of contraband is commercial in nature thus there is definite bar u/s 37 NDPS Act over the release of accused on bail.

Heard. There is a recovery of commercial quantity of contraband in the present case and hence there is definite bar u/s 37 NDPS Act over the grant of bail to the accused. The main ground of release of accused on interim bail is the mental illness of mother and pregnancy of wife. However, as per the medical documents, the condition of both are not at all precarious. Thus no exceptional circumstances made out to release accused Mohit Aggarwal on interim bail hence, the present application stands dismissed.

Copy of the order be given dasti as well as sent to accused in jail. Order be uploaded on Delhi District Courts website.

**(Ajay Kumar Jain)**  
Special Judge-NDPS  
New Delhi/07.08.2020

**NCB Vs. Devender Sen & Ors.**  
**Case No. SC/93/2018**

07.08.2020

Present: Sh. Mukesh Malik, SPP for NCB through VC.  
Sh. Sidhartha Yadav, Ld. Counsel for applicant/accused  
Devender Sen through VC.

Ld. Counsel for the accused submits that this is an application for interim bail on the ground of death of aunt/tai of applicant/accused. Ld. SPP requires some time to verify the documents as this application is filed today itself.

List this application for reply/verification of documents/arguments on 11.08.2020.

Order be uploaded on Delhi District Courts website.

**(Ajay Kumar Jain)**  
Special Judge-NDPS  
New Delhi/07.08.2020



**NCB Vs. Gaurav Kumar Aggarwal**  
**Case No. SC/133/2020**

07.08.2020

Present: Sh. Rajesh Manchanda, SPP for NCB through VC.  
Sh. Niranjan Sahu, Ld. Counsel for applicant/accused Gaurav  
Kumar Aggarwal through VC.  
Ld. Counsel for the accused submits that this is an application  
for regular bail. Ld. Counsel requests to file some more documents to argue  
on this bail application.

Accordingly, at request, list this application on 19.08.2020.

Order be uploaded on Delhi District Courts website.

**(Ajay Kumar Jain)**  
Special Judge-NDPS  
New Delhi/07.08.2020

**FIR No. 37/2015**  
**State Vs. Sachin Kumar & Ors.**  
**PS Crime Branch**

07.08.2020

File taken up on receiving non surrender report of accused Sachin.

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State through VC.

This accused was granted interim bail vide order dated 08.06.2020 for 30 days however even after expiry of bail, he has not surrendered however Full bench of Delhi High Court vide order dated 24.07.2020 in WPC 3037/2020 in case titled Court on its Own Motion Vs. State & Ors. have clarified that all interim bail/parole granted to the accused either before or after 16.03.2020 upto date shall stand automatically extended till 31.08.2020.

Accordingly, list this report for 01.09.2020 for consideration. Notice be also issued to accused as well as to his surety through IO for the said date.

Order be uploaded on Delhi District Courts website.

**(Ajay Kumar Jain)**  
Special Judge-NDPS  
New Delhi/07.08.2020